

delay in laying the documents mentioned at (i) above.

[Placed in Library. See No. L.T-3903/82.]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the National Council of Science Museums, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-3904/82].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the School of Buddhist Philosophy, Leh, Ladakh, for the years 1978-79, 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year and reasons for delay in laying the Annual Report for the year 1980-81.

[Placed in Library. See No. L.T-3905/82.]

INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1981 DEMANDS FOR GRANTS FOR INDIAN POSTS AND TELEGRAPH DEPARTMENT FOR 1980-81 AND DETAILED DEMANDS FOR GRANTS OF MINISTRY OF COMMUNICATIONS FOR 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:

(1) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1142 in Gazette of India dated the 19th December, 1981 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-3906/82].

(2) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1982-83.

[Placed in Library. See No. L.T-3907/82].

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1982-83. [Placed in Library. See No. 3908/82].

DELHI SEGREGATION AND MANAGEMENT OF PERSONS OR ANIMALS (DISEASED OR SUPPOSED TO BE DISEASED) (AMENDMENT) RULES, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of the Delhi Segregation and Management of persons or animals (diseased or supposed to be diseased) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. 500/Spl. Cell. PHQ in Delhi Gazette dated the 31st March, 1982 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-3909/82].

INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, 1982.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): I beg to lay on the Table a copy of the Industrial Disputes (Central) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 289 in Gazette of India dated the 13th March, 1982, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-3910/82].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944. CUSTOMS ACT, 1962 AND GOVERNMENT SAVINGS BANK ACT, 1873.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English ver-

sions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 302(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note making certain amendment to Notification No. 250/79-CE dated the 17th August, 1979 so as to clarify that aviation turbine fuel is leviable to same rate of effective duty as applicable to kerosene.

(ii) G.S.R. 303(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note so as to provide for the set-off of the duty paid on articles not specified in Tariff Item 15A (2) when used as raw material or component parts in the manufacture of finished exciseable goods, subject to the observance of the procedure prescribed in Notification No. 201/79-CE dated the 4th June, 1979.

(iii) G.S.R. 304(E) published in Gazette of India dated the 2nd April, 1982 together with an explanatory note exempting articles not specified in Tariff Item 15A(2) from the whole of the duty of excise leviable thereon if utilised within the same factory or in any other factory of the same manufacturer.

[Placed in Library. See No. LT-3911/82].

(2) A copy each of the following Notifications (Hindi and English version) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 308(E) published in Gazette of India dated the 5th April,

1982 together with an explanatory memorandum regarding duty exemption on import of raw material against Advance Licences.

(ii) G.S.R. 309(E) published in Gazette of India dated the 5th April, 1982 together with an explanatory memorandum regarding duty exemption on import of certain raw materials specified in the Schedule to the Notification under Import Replenishment Licences issued in terms of Appendix 29 of the Import Policy, 1982-83.

(iii) G.S.R. 310(E) published in Gazette of India dated the 5th April, 1982 together with an explanatory memorandum regarding exemption from the levy of auxiliary duty of customs materials when imported under Import Replenishment Licences.

[Placed in Library. See No. LT-3912/82].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1873:—

(i) The Post Office Time Deposit (Amendment) Rules, 1982, published in Notification No. G.S.R. 300(E) in Gazette of India dated the 1st April, 1982.

(ii) The Post Office Recurring Deposit (Amendment) Rules, 1982, published in Notification No. G.S.R. 301(E) in Gazette of India dated the 1st April, 1982.

[Placed in Library. See No. LT-3913/82.]